Annexure-3

Name of the corporate debtor: Dunzo Digital Private Limited; **Date of commencement of CIRP: 06-08-2025;** **List of creditors as on: 05-09-2026**

List of secured financial creditors (other than Financial creditor belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues that may be set- off	Amount of claim not admitted	Amount of claim under verification	Remarks , if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party ?	% of Voting share in CoC					
1	Asset Care & Reconstruction Enterprise Limited	13-10-2025	1,73,44,727	1,73,44,727	Secured	1,73,44,727	NA	No	2.36	NA	NA	NA	-	1. First pari passu charge, by way of hypothecation, over all and singular, tangible and intangible moveable assets (both present and future) of the Borrower, both present and future, and m particular including without limitation all its plants, machinery, constructions and structures, erected and to be erected whether affixed to earth or not as also all tangible moveable assets and in particular including, without limitation, all movable plant and machinety (whether attached or otherwise), machineries, spares, electrical and other installation, hardware, computer software, wiring, pipelines, tanks, meters, motor vehicles, furniture, fixtures, fittings, tools and accessories and all other equipment whetherinstalled or not, whether lying loose or in cases or lying stored in or to be stored or to be brought into or upon the Borrovver's premises whether now belonging to or that may at any time, till the Final Settlement Date belong to the Borrower or that may at present or hereafter be held by any person to the order or disposition of the Borrower, or in the course of transit or delivery, and all replacements thereof and additions thereto whether by way of substitution, replacement, conversion, realization or otherwise howsoever together with all benefits, rights and incidentals attached thereto which are now or shall at any time hereafter be owned by the Borrower and all estate, right, title, interest, property, claims and demands whatsoever of the Borrower unto and upon the same which description shall include all properties of the above description whether presently in existence, constructed or acquired hereafter. 2) First pari passu charge, by way of hypothecation, over all of the Borrower's rights, title, interests, benefits and claims in relation to any and all proceeds, consideration and amounts owing, accrued, payable to and/or received by or to be received by the Borrower, and all the current assets of the Borrower, both present and future, including without limitation the Borrower's inventories, investments classified as "held for trading", whole of the Borrower's present and future stocks of raw materials, goods in process of manufacture, semi-finished goods and all finished and manufactured goods and articles together with all stores, components 1 , spares, consumable stores and spares and other current assets including trade and any claims by way ofrefund of customs/excise duties, stock in trade, present and future book debts, outstanding monies, receivables, claims, bills, investments, loans and advances extended by the Borrower, rights to or on moveable properties and moveable assets forming part of current assets which are now due owing or payable or belonging to the Borrower or which may at any time hereafter become due, owing payable or belonging to the Borrower in the course of its business, whether installed or not and whether lying loose or in cases or which are lying or are stored in or to be stored in or to be brougbt into or upon the Borrower's premises, warehouses, stockyards and godowns or the premises, warehouses, stockyards and godowns of the Borrower's agents, associates or representatives or at various work sites or at any place or places wherever else situated or wherever else the same may be situated, stored or lying or being including any raw materials, inventories, article or goods, any stores, spares and components or other similar assets in transit or delivery to the Borrower. iii. All present and future cash flows of the Borrower received/ to be received from any counterparties including but not limited to the entire consideration, fees, and/or any other amounts received/to be received by Borrower pursuant to, inter alia, any agreement(s), contract(s) for/of sale as the case may be, all revenues, income and other amounts (including without limitation, any cash benefits and cash subsidies) owing to, receivable and/or received by the Borrower from any counterparty(ies) under the arrangements. iv. Demand Promissory Note dated September 22, 2022 executed by Vivriti Capital Private Limited and Dunzo Digital Private Limited.
2	BlackSoil Capital Private Limited	01-10-2025	2,62,08,992	2,62,08,992	Secured	2,62,08,992	NA	No	3.56	NA	NA	NA	-	The entire claim amount, is a secured claim created through the Debenture Trust & Hypothecation Deed. The security interest is a first-ranking hypothecation (floating charge) over the movable assets of the corporate debtor (Dunzo Digital Private Limited), including but not limited to current assets (e.g., receivables, inventory, cash, bank accounts), movable fixed assets, and other specified assets as detailed in Schedule I (Security) of the Debenture Trust and Hypothecation Deed. This is created in favor of the Debenture Trustee (Catalyst Trusteeship Limited) for the benefit of the debenture holders, enforceable under the Indian Trusts Act, 1882, and SARFAESl Act, 2002.
3	BlackSoil India Credit Fund	01-10-2025	1,18,01,160	1,18,01,160	Secured	1,18,01,160	NA	No	1.60	NA	NA	NA	-	The entire claim amount, is a secured claim created through the Debenture Trust & Hypothecation Deed. The security interest is a first-ranking hypothecation (floating charge) over the movable assets of the corporate debtor (Dunzo Digital Private Limited), including but not limited to current assets (e.g., receivables, inventory, cash, bank accounts), movable fixed assets, and other specified assets as detailed in Schedule I (Security) of the Debenture Trust and Hypothecation Deed. This is created in favor of the Debenture Trustee (Catalyst Trusteeship Limited) for the benefit of the debenture holders, enforceable under the Indian Trusts Act, 1882, and SARFAESl Act, 2002.
4	Catalyst Trusteeship Limited	15-10-2025	50,00,00,000	-	Secured	NA	NA	No	-	NA	NA	50,00,00,000	-	Debenture Holders have directly filed the claims
5	Ikshavaku Softwares Ventures Private Limited	03-11-2025	2,25,07,662	2,22,94,642	Secured	2,22,94,642	NA	No	3.03	NA	NA	2,13,020	-	1.Difference rejected due to calcultaion error in the Interest Amount. 2. All the receivables and cash inflows, both present and future, the whole of the current assets (both present and future) of the Borrower's stocks of raw material (movables), semi-finished goods, stores and spares including relating to plant and machinery (consumable stores and spares), bills receivables, contracts, engagements, securities, investments, rights and book debts and all other receivables (as above) and movables, both present and future whether lying or stored in or about or shall hereinafter, from time to time, during of the subsistence of these presents be brought into or upon or be stored or be in or about of the Borrower's factories, premises, project site and go-downs situate anywhere and as the same maybe or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order of delivery, howsoever or wheresoever in the possession and/ or control of the Borrower and either by way of substitution or addition and the whole of movable fixed assets of the Borrower, including plant and machinery of the Borrower located anywhere in India both present and future or shall hereinafter from time to time during the security of these presents brought into to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery, howsoever or wheresoever in the possession of the Borrower and either by way of substitution or addition. 3. All the brands, logos, trade names, marks owned by the Borrower from time to time.
6	Orbis Trusteeship Services Private Limited	06-10-2025	26,53,65,024	26,53,65,024	Secured	26,53,65,024	NA	No	36.07	NA	NA	NA	-	The claim is secured by a f irstranking pari passu charge over all existing movable assets of the Company (including plant & machinery, IT equipment, furniture, and fixtures) and a floating charge over al l current assets (including cash, bank accounts, receivables, stocks, and investments).
7	Thriyambak J Kannan	29-09-2025	23,21,875	-	Secured	NA	NA	No	-	NA	NA	23,21,875	-	Rejected as already claimed by Orbis Trusteeship.
8	Minions Ventures Private Limited	10-10-2025	39,25,91,688	39,25,91,688	Secured	39,25,91,688	NA	No	53.37	NA	NA	NA		All monies receivable by the within named Hypothecator from the Obligor, named in the Schedule hereof ("Receivables") and all invoices and bills and other documents, that evidence and/or record the right of the Hypothecator to the Receivables.
	TOTAL		**1,23,81,41,128**	**73,56,06,233**		**73,56,06,233**			**100.00**			**50,25,34,895**	**-**	